

(2022) 01 UK CK 0079

In the Uttarakhand High Court

Case No : Writ Petition (Crl.) No. 69 Of 2022, Compounding Application (IA/1 Of 2022)

Mohit Goyal

APPELLANT

Vs

State Of Uttarakhand & Others

RESPONDENT

Date of Decision : 13-01-2022

Acts Referred:

Indian Penal Code, 1860 — Section 323, 354, 504
Code Of Criminal Procedure, 1973 — Section 320
Constitution Of India, 1950 — Article 226

Citation : (2022) 01 UK CK 0079

Hon'ble Judges : R.C. Khulbe, J

Bench : Single Bench

Advocate : Pradeep Chamyal, Manisha Rana Singh, Amit Rastogi

Final Decision : Disposed Of

Judgement

R.C. Khulbe, J

1. By way of present writ petition filed under Article 226 of the Constitution of India, petitioner seeks to quash the FIR No.0426 of 2021, registered under Section 323, 504, 354 IPC at P.S. Sitarganj, District U.S. Nagar.
2. The parties have filed the above-numbered compounding application to show that they have buried their differences and have settled their disputes amicably.
3. Learned counsel for the State opposed the compounding application.
4. It is contended by learned counsel for the petitioners that all the offences i.e. 323, 504 and 354 IPC are compoundable offences as per the Scheme given in Section 320 Cr.P.C.
5. The parties are present before the Court through video conferencing being

identified by their respective counsel; the informant fairly submits that a compromise has taken place in this case; the FIR was lodged under some misconception; and she does not want to pursue the matter against the petitioner.

6. Accordingly, compounding application is allowed. The entire proceedings, mentioned hereinabove, pending between the parties are hereby quashed qua the present petitioners on the basis of compromise arrived at between the parties.

7. Present writ petition is disposed of, as above.

8. Pending applications, if any, also stand disposed of accordingly.